

(TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART 1 SECTION 2)

No.K.11017/51/2016-US.I
Government of India
Ministry of Law and Justice
(Department of Justice)

....

Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 16th September, 2016.

NOTIFICATION

In exercise of the powers conferred by clause (1) of article 217 of the Constitution of India, the President is pleased to appoint Shri Justice Rakesh Ranjan Prasad, Judge of the Manipur High Court, to be the Chief Justice of the Manipur High Court with effect from the date he assumes charge of his office.

my
16/9/16

(Rajinder Kashyap)
Joint Secretary to the Government of India
Tele: 2338 3037

To


The Manager,
Government of India Press,
FARIDABAD

No. K-11017/51/2016-US.I

Dated 16.09.2016

Copy to:-

- 1 Shri Justice Rakesh Ranjan Prasad, Acting Chief Justice, Manipur High Court, Imphal.
- 2 The Secretary to the Governor of Manipur, Imphal.
- 3 The Secretary to the Chief Minister of Manipur, Imphal.
- 4 The Secretary to the Acting Chief Justice, Manipur High Court, Imphal.
- 5 The Chief Secretary, Government of Manipur, Imphal.
- 6 The Registrar General, Manipur High Court, Imphal.
- 7 The Accountant General, Manipur, Imphal.
- 8 The President's Secretariat, (CA.II Section), New Delhi
- 9 PS to Principal Secretary to the Prime Minister, New Delhi.
- 10 Addl. Registrar (Conf.), O/o Chief Justice of India, 5, Krishna Menon Marg, New Delhi.
- 11 PS to ML&J/PSO to Secretary (Justice)/JS(J.I)/DS(ANS)/US.II/S.O.(Desk).
12. Notification copy uploaded on the website of the Department of Justice, Government of India, New Delhi at www.doj.gov.in.



(K.C. Thang)

Under Secretary to the Government of India
Tele: 2338 2978